

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-37-2020.

Mr. Assumsap Teodosio Fernandes ... Petitioner.

Versus

Goa Coastal Zone Management
Authority and Anr. ... Respondents.

Shri A.D.Bhobe, Advocate for the Applicant.

Ms. Ankita Kamat, Addl. Government Advocate for the Respondent
nos. 1 and 3.

Coram : Nutan D. Sardesai. J.

Dated :09th June, 2020

P.C.:

Heard Shri A.D.Bhobe, learned Advocate for the petitioner while Ms. Ankita Kamat, learned Addl. Government Advocate waives notice on behalf of the respondent nos. 1 and 3.

2. Shri A.D.Bhobe, learned Advocate prays for interim relief against the demolition order in terms of prayer clause (b) on the premise that in case the order of demolition is not stayed as ordered by the respondent no.1, it would cause irreparable injury

to the petitioner.

3. Ms. Ankita Kamat, learned Addl. Public Prosecutor on the basis of instructions submits that as of now, demolition shall not be proceeded with till the next day of hearing. In view of this statement, issue notice to the respondent no.2 returnable on 29.06.2020.

4. Stands over on 29.06.2020.

Nutan D. Sardesai, J.

MF/-